

BHADRA 4]

FRIDAY, AUGUST 26, 2011

[SAKA 1933]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 991-L.—26th August, 2011.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 10 of 2011

**THE KOLKATA MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2011.**

A

BILL

to amend the Kolkata Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Kolkata Municipal Corporation Act, 1980 for the purposes and in the manner hereinafter appearing;

West Ben. Act
LIX of 1980.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the Kolkata Municipal Corporation (Amendment) Act, 2011.

(2) This section shall come into force at once, and the remaining provisions of this Act shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint, and different dates may be appointed for different provisions of this Act.

*The Kolkata Municipal Corporation
(Amendment) Bill, 2011.*

(Clauses 2-4.)

Amendment of
section 172 of
West Ben. Act
LIX of 1980.

2. In section 172 of the Kolkata Municipal Corporation Act, 1980 (hereinafter referred to as the principal Act), after sub-section (1B), the following sub-section shall be inserted:—

“(1C) The Mayor-in-Council may exempt from payment of a certain portion of property tax on lands and buildings or portions thereof, which are exclusively used for the purpose of sporting activities.”.

Amendment of
section 217.

3. In section 217 of the principal Act, after sub-section (5), the following sub-section shall be inserted:—

“(6) Notwithstanding anything contained in this section, the State Government may, from time to time, waive, either partially or fully, payment of interest and penalty on arrear of property tax on lands and buildings on such terms and conditions as may be notified by the State Government.”.

Insertion of new
section 232A after
section 232.

4. After section 232 of the principal Act, the following section shall be inserted:—

“Certain provisions applicable prior to enactment of the Kolkata Municipal Corporation (Amendment) Act, 2006 shall continue to be in force.

232A. Notwithstanding anything contained in this Act, the provision of section 171, sub-section (1) of section 174, sections 175, 179, 180, 182A, 184, 185, 186, 189, 190, 191, 193, 197, 215, 217 and 221A which were in force immediately prior to the commencement of the Kolkata Municipal Corporation (Amendment) Act, 2006, shall continue to be in force until final publication of the scheme under sub-section (1) of section 174 of this Act as amended by the Kolkata Municipal Corporation (Amendment) Act, 2006:

West Ben. Act
XXXII of 2006.

Provided that the preparatory works under sub-section (1) of section 174 of this Act as amended by the Kolkata Municipal Corporation (Amendment) Act, 2006 leading to final publication of the scheme shall continue.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary to amend the Kolkata Municipal Corporation Act, 1980 (West Ben. Act LIX of 1980) (hereinafter referred to as the said Act) for the purpose of making provisions—

- (a) for empowering the State Government to waive interest and penalty on arrear property tax on lands and buildings;
- (b) for empowering the Mayor-in-Council of the Corporation to exempt from payment of a portion of the property tax on land and buildings or portions thereof, which are exclusively used for the purpose of sporting activities;
- (c) for empowering the Corporation to determine property tax and imposition thereof in accordance with the provisions that were in force prior to the Kolkata Municipal Corporation (Amendment) Act, 2006.

- 2. The Bill has been framed with the above objects in view.
- 3. The Bill does not involve any financial burden on the State Exchequer.

KOLKATA,
The 25th August, 2011.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

B. K. SRIVASTAVA,
Secy.-in-charge to the Govt. of West Bengal,
Law Department.